

THE HIGH COURT OF SIKKIM : GANGTOK
(Civil Extra Ordinary Jurisdiction)

S.B.: HON'BLE MR. JUSTICE SATISH K. AGNIHOTRI, CJ.

W.P. (C) No. 34 of 2017

Shri Sanjay Harijan
Son of Shri Ram Chandra
R/o Sweeper ward No. 5
Rangpo, East Sikkim.

... **Petitioner.**

versus

1. Municipal Commissioner,
Gangtok Municipal Corporation,
Gangtok, East Sikkim.
2. Municipal Executive Officer,
Rangpo Nagar Panchayat,
Rangpo, East Sikkim.

... **Respondents.**

Appearance:

Mr. Zangpo Sherpa, Advocate for the Petitioner.

Ms. Panila Theengh, Advocate for Respondent No. 1.

Ms. Pollin Rai, Asstt. Govt. Advocate and Mr. D. K.
Siwakoti, Advocate for Respondent No. 2.

ORDER (ORAL)

(06.12.2017)

Satish K. Agnihotri, CJ

Ms. Pollin Rai, learned Assistant Government Advocate, appearing for the second respondent, Municipal Executive Officer, Rangpo Nagar Panchayat, submits that the Rangpo Nagar Panchayat has already taken a decision to grant further seven months time to the petitioner for running the concerned toilet. It is submitted that by an order dated 10th August 2017, though the period starting from September 2017 ends in March 2018, however, it has been decided to grant time from January 2018 for a period of seven months to the petitioner to run the concerned toilet.

In such view of the matter, nothing survives for adjudication at this stage.

Thus, the writ petition stands disposed of.

Chief Justice
06.12.2017

pm/jk Approved for Reporting : ~~Yes~~/No.
Internet : Yes/~~No~~.